

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-505**

IB-3001/ND/2019

RA/184/2023

**IN THE MATTER OF:**

M/s. Asian Granito India Ltd.

**.....Applicant**

**Vs.**

M/s. City Pride Buildcon Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 9 IBC

**Order delivered on 07.06.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Gaurav Dua, Adv.

For the Respondent :

**ORDER**

**RA/184/2023:-**

Ld. Counsel on behalf of the Applicant is present and submitted that in terms of order dated 23.04.2024, they have served the non Applicant and has filed the proof of service. However, the proof of service is not reflected on the e-portal of the Tribunal. Ld. Counsel may approach the Registry and cure the defects, if any, so that the same is reflected on the e-portal of the Tribunal. No one is present on behalf of the non Applicant at the time of hearing of the

matter. In the interest of justice, one more opportunity is given to the non Applicant to appear and argue the matter. List this application on **23.07.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**